

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “E” BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI R.K.PANDA, ACCOUNTANT MEMBER &
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No.7872/Del/2019
Assessment Year : 2015-16**

Vineet Bansal (HUF), SP-44, Maurya Enclave, Pitampura, New Delhi-110034. PAN-AAFHV4917E	vs	ITO, Ward-40(2), New Delhi.
APPELLANT		RESPONDENT
Appellant by	Sh. V.Rajkumar, Adv.	
Respondent by	Sh. Gaurav Pundir, Sr.DR	
Date of Hearing	29.09.2021	
Date of Pronouncement	29.09.2021	

ORDER

PER R.K.PANDA, AM :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of Ld. CIT(A)-14, New Delhi dated 22.08.2019.

2. The learned counsel for the assessee, vide its letter dated 06.09.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 29th September, 2021.

Sd/-

(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Dated- 29.09.2021

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(R.K.PANDA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
ITAT, NEW DELHI